

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 336/MP/2024

Subject : Petition under Section 79 (1) (b) and (f) of the Electricity Act, 2003 read with Article 36.4.1 of the Power Supply Agreement dated 31.12.2021 executed between the Petitioner and AP Discoms for recovery of amounts wrongfully deducted/ withheld by AP Discoms from the monthly energy invoices for the period of February 2023 to April 2024 issued by the Petitioner along with interest.

Petitioner : SEIL Energy India Limited

Respondents : APPCC and 3 others

Date of Hearing : **13.1.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Vishrov Mukherjee, Advocate, SEIL
Shri Yashawi Kant, Advocate, SEIL

Record of Proceedings

During the hearing, the learned counsel for the Petitioner submitted that the present Petition had been filed for the recovery of the incorrectly deducted amounts, based on an incorrect computation by the Respondents, from the monthly energy invoices relating to the period from February 2023 to April 2024. He also prayed that the Respondents may be directed not to make any further deduction from the monthly energy invoices, as it would lead to cash flow problems.

2. The learned counsel appearing for the Respondents sought time to file its reply. The learned counsel, however, requested that the matter may be listed for hearing at the earliest for interim orders.
3. The Commission, after hearing the parties, directed as under:
 - (a) Admit and Issue notice to the Respondents.
 - (b) The Respondent is permitted to file its reply on or before **29.1.2025** after serving a copy to the Petitioner, who may file its rejoinder, if any, by **5.2.2025**. No extension of time shall be granted.
4. The Petition will be listed for hearing on **13.2.2025**

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

